National Company Law Tribunal Allahabad Bench

CP NO.5/ND/2016 CA NO.1/2017 CA NO.2/2017

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.02.2017

NAME OF THE COMPANY: Sakeu Surgical(India) Pvt Ltd

SECTION OF THE COMPANIES ACT: u/s 397/398 of Companies Act,1956

SI. NO.	Name	Designation	Representation	Signature	
<u>1.</u>	AMITGUPIA PCS Company		Company Responden	y Respondent No. 1 auf Duyl	
2.				1905/42	

CP. No 5(ND)/2016 M/S Saket Surgical (India) Pvt. Ltd

The parties are represented by their respective counsels. Respondents No. 1 and 2 files reply to C.P. The counsel for Respondents 1 and 2 propose to file rejoinder to the reply filed by Respondent 4,5&8. However, as today the reply on behalf of the respondent 1 and 2 is also filed before us, petitioners counsel may file a composite rejoinder. The petitioner counsel seeks to withdraw its rejoinder, in order to file fresh one to the reply of all the respondent.

At this stage the counsel for respondent 11 also point out that two civil applications, CA No.1 and 2 are also there in which non-applicant are expected to file reply. The counsel for petitioner seeks further time to file reply. Two weeks' time is granted for the same.

List the matter 8th March, 2017.

MR. H.P. CHATURVEDI, JDL. Member

Dated: 08.02.2017